

example Jamrani dam. That dam will provide drinking water and irrigational facility to the people and benefit them greatly. But the Government is paying no heed to it. If some practical approach is adopted and peoples' representatives are included to take some constructive decision, surely cooperation of the people will be forthcoming.

[English]

MR. SPEAKER : Is the Government interested in responding in any way ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, we will convey the feelings expressed by the hon. Members.

MR. SPEAKER : Let the Minister look into it and if he wants to make a statement, let him come back.

12.18 hrs.

RE : RESERVATIONS IN PROMOTIONS FOR SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

MR. SPEAKER : Before we go to the other items, I have one point to make. Now Sitaram Kesriji has given me one application and I would like to find out as to how you feel on that point and we will take a decision according to your wishes. The Constitution Eighty-Sixth (Amendment) Bill 1995 is introduced. It seems that the Government wants that it may not be necessary to send this Bill to the Standing Committee on Social Welfare. So without sending it to the Standing Committee on Social Welfare, it should be... That is what they have said.

...(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, I rise to oppose it—not to oppose this Bill, but the way in which this Bill was brought forward yesterday and the way in which efforts are being made to get it passed quickly today, I oppose that. It is not a matter of Bill alone, but the relevant question is how this Government, wants this House, Parliament to function ? Bills come and remain pending. We passed the Patents Bill, but the same is laying in Rajya Sabha. Notorious TADA has come to an end, but which is the Bill or Act to take its place? Nobody knows about it. The Government is divided, it cannot make up its mind and it comes to the House together with a Bill in the nick of time. If an objection is raised against, an allegation is levied by the Government that the opposition has no faith in social welfare.

Mr. Speaker, the House should not be treated like this. Government cannot make up its mind, it cannot decide any programme of the House in a planned way. We have decided to enhance one day when a meeting was held in your chamber, there was no mention of this Bill. Yesterday, you permitted the Minister for Welfare. There was confusion, noises, disturbance in the House for 60-70 minutes. None is against that Bill. But the way in which things are being done is objectionable.

Nehruji had once stated that democracy is not only the procedure or process working in public interest, but it has a tradition, which must be followed. We can empower the Govt. ignoring all rules. But, what type of Govt. is it ? If they can not run it, Mr. Speaker, please do not help them. They have to go out.

I have raised a comprehensive question. Sita Ram ji is connected not only with you; you bring some thing all of a sudden. But how this House should function, it should be decided once for all.

SHRI RAM VILAS PASWAN (Rosera) : I entirely agree with the feelings expressed by Atal ji that the Government can bring forward a proposal earlier also, but it brings it only in the nick of time. Matters relating to Scheduled Castes and Tribes are never opposed in the House by any party. But the Government bringing such matters also all of a sudden creates a controversy, which causes suspicion in the mind of people out side that some party oppose it and some party supports it. Such a thing is not new, but has been continuing since 1992. Ever since the Supreme Court judgement, we have been demanded that as the House has consensus over it, please bring a Constitution Amendment Bill direct, instead of issuing notification. But the Govt. did not then bring forward the Bill. Now it has brought the same all of sudden. It is not a new case, not a new Bill. It is only a comment given by the Supreme Court in its judgement on the reservation in promotion already being given to the people of Scheduled Castes and Tribes. It is also not stated that you cannot bring it.

MR. SPEAKER : When shall this comment be applicable ?

SHRI RAM VILAS PASWAN : They have given the date upto 1997.

MR. SPEAKER : Still there is time in it.

SHRI RAM VILAS PASWAN : We have merely to say that Govt. could bring it earlier also. But the condition of the Govt. is such that we are very much worried about whether we shall meet in the next session or not and what will happen in future, nobody knows about this. S.C.S.T. Parliamentary Forum, and people from all sides have taken a decision and it is a fact that the Govt. is bringing it under pressure. Day before yesterday, we had decided in a meeting that if Govt. does not do so, then Janata Dal, BJP, including Congress shall boycott Govt. business.

SHRI ATAL BIHARI VAJPAYEE : They are working under threat.

SHRI RAM VILAS PASWAN : We have put pressure. But I want to urge upon Atalji that as the matter pertains to depressed classes and weaker sections of society, and only restoration has been done, if it is not done now, what will happen in future, none knows. Therefore, we shall urge upon the Govt., even if the Govt. has done a wrong thing, but ultimately it has brought forward the Bill, which is short, but very important and also urge upon Atalji that though the matter raised by him is technically very correct, instead of raising controversy on such items, he should permit passage of the Bill under special circumstances.

[English]

SHRI BASUDEB ACHARIA (Bankura) : Sir, I am also of the same opinion. As there is a consensus on this point—about the extension of reservation in cases of promotion in regard to the Scheduled Caste and Scheduled Tribe categories among all the political parties this should be taken up.

MR. SPEAKER : Where is the consensus ?

SHRI BASUDEB ACHARIA : There is a consensus.

MR. SPEAKER : No. It is not seen in the House.

SHRI BASUDEB ACHARIA : There was a consensus in the all-party meeting, Sir.

MR. SPEAKER : Mr. Acharia, let us not misrepresent. You can appeal that there should be a consensus.

SHRI BASUDEB ACHARIA : Sir, I request that this Bill should be taken up and passed in this very Session. We all support this type of a measure and request that it should be taken up immediately.

[Translation]

SHRI MOHAN RAWALE (Bombay-South Central) : Yesterday the Minister brought forward the Bill here and replying to a question he stated that there was consensus behind it. Then Shri Sharad Dighe was in the Chair. He told that it was not a debate, so we did not then participate in it. Opponents opposed. Today we are merely opposing it and we shall express our feelings during debate in its introduction; we feel it can create frustration. Persons whom you are going to give promotion, we are not against backward classes...(Interruptions)

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : You are not against backward classes, but you shall oppose it...(Interruptions)

SHRI MOHAN RAWALE : Allow us to speak and express our feelings. There are backward class people, allow SC & ST to remain there, but if a student is given admission in Medical College, there is an entrance examination therefor,

and one has to pass it on merit. If you want to give him promotion...(Interruptions)

SHRI RAJESH KUMAR (Gaya) : What happens in medical colleges, run on the basis of donations ?

SHRI MOHAN RAWALE : I may be allowed to speak. You may oppose it. Government should not to pass...(Interruptions)

MR. SPEAKER : He has the right to speak, allow him to speak.

SHRI MOHAN RAWALE : If this feeling generates in the minds of people that we do not get promotion even after serving for 5-5, 10-10, years then it will not be good. Such a feeling has developed in police, Air India or Indian Airlines, banks where if promotion is given, the persons concerned have to clear an examination, he should be promoted only on merit, it is my demand. The Bill which he will bring or what the Minister has told, is wrong, that is what I want to tell you.

SHRI BHOGENDRA JHA (Madhubani) : So far as rule is concerned, it is raised by Hon. Vajpayee ji. I also agree with what Shri Ram Vilas ji has said, that Government decision making power is still divided which causes difficulty in taking a decision, which causes trouble in the country. Similar, is the case of election in Kashmir; there are several such matters. All criticism made is correct but as this issue concerns that section of the society, which is downtrodden in all respects we should pass this as an exception; it should not become a convention and we carry on our work.

THE MINISTER FOR WELFARE (SHRI SITA RAM KESRI) : Atalji has stated that Government is divided. I said earlier also and repeat it again that we had three meetings with leaders and representatives of Opposition, on 14 January, 28 April and 4 May. None objected in regard to scheduled castes and tribes...(Interruptions) all stated unanimously that...(Interruptions) Atal ji also stated that that would be done quickly, we say clearly, we do not say this. Atal ji said that day on 4th, that Bill should not be brought in haste. But brothers like Chandrajit Yadav said the Bill has been brought in haste. I should not say, but how can I help saying because the question has been challenged here, he had demanded that it should be brought forward during this very session. Not only that, but others also demanded its introduction during this session...(Interruptions)

SHRI MOHAN SINGH (Deoria) : And it should be brought at the fag end.

SHRI SITA RAM KESRI : Please listen to what I say. So far as what Atal ji said, I do not deny it. But I tell you that it is important. Whenever the question of scheduled castes and tribes has arisen in this House, about their reservation in promotion, this House has always assured us unanimously to do it unreservedly because of our commitment towards welfare and upliftment of scheduled castes and tribes.

Accordingly, thereafter some time was taken in preparing this Bill and we had been sitting since 12 O' Clock yesterday. Still they say that it is brought in haste and they doubt our intentions...*(Interruptions)* We do not say them not to disbelieve our intention, disbelieve as you like. But I say clearly that I brought it in this Session because there was emphasis from all sides for its introduction during this very Session, not of Atalji...*(Interruptions)* It was mine...*(Interruptions)*

MR. SPEAKER : Please reply two things. One, since when Supreme Court judgement will be applicable ?

SHRI SITA RAM KESRI : It will be applicable from 1997.

MR. SPEAKER : Still there is time for it.

SHRI SITA RAM KESRI : Supreme Court judgement is affecting services of scheduled castes. It is unfortunate. I want... *(Interruptions)* I want to tell one thing. Please see; the thing is that it is clear before the House...*(Interruptions)*

MR. SPEAKER : That should be told and I am giving you chance. How Supreme Court judgement is being applied?

SHRI SITA RAM KESRI : One effect is there on the mind of people of Scheduled Castes and Tribes that the right they had got...*(Interruptions)*

MR. SPEAKER : Please sit down...

(Interruptions)

[English]

DR. R. MALLU (Nagar Kurnool) : Sir, these things are going on..... *(Interruptions)*

MR. SPEAKER : Please sit down.

DR. R. MALLU (Nagar Kurnool) : Sir, what is happening is that the officers are implementing the judgement now itself even after the directions given by the Ministry.

MR. SPEAKER : How can that happen ?

DR. R. MALLU : Sir, it is being done. This is our country. They feel why should they give reservation when everybody is not giving. They feel why should they discuss and take this order or judgement or amendment into consideration...*(Interruptions)*

MR. SPEAKER : Please sit down. Please allow me to deal with this.

DR. R. MALLU : Sir, you kindly understand our feelings also.

MR. SPEAKER : What are your feelings ? Please let me know.

DR. R. MALLU : Sir, the feeling is that after the judgement, many of the officers, even without bothering or waiting for the executive orders of the Ministry are already implementing it and they are not giving promotions.

MR. SPEAKER : If they are implementing it...

...*(Interruptions)*

DR. R. MALLU : Sir, it is a fact. They are implementing it.

MR. SPEAKER : Please hear me. If they are implementing it, which is against the Supreme Court orders and against the law, I expect the Government to take action against them.

DR. R. MALLU : Sir, I do not want that damage be done and then action is taken as there is a scope.

MR. SPEAKER : What do you mean ? Do you mean that there is a law; there is a Supreme Court order and they are not implementing it ?

DR. R. MALLU : Sir, the Government is trying to bring the law. It is bringing the Bill. It must be passed...*(Interruptions)*

MR. SPEAKER : Please sit down now.

Mr. Minister, the second point that I want to know is that why is it that this is brought to the House at the last moment.

[Translation]

SHRI SITA RAM KESRI : As I said earlier, its extensive effect has fallen on the people belonging to scheduled castes and tribes, on their services, on their minds, and at some places I had to take such action in regard to delay caused by them in implementation of Supreme Court judgement. Therefore, I want to say that you were in favour of this Bill and so are all people. Looking to the opinion of the opposition...

MR. SPEAKER : Not of all people but of some people.

SHRI SITA RAM KESRI : It is of all people except B.J.P. Please see. *(Interruptions)*

[English]

MR. SPEAKER : Why did you bring it at the last moment?

[Translation]

SHRI KALKA DAS (Karol Bagh) : It will create misunderstanding. Question is of procedure adopted. B.J.P. raised a question about procedure, but B.J.P. is not against the Bill.

MR. SPEAKER : Please allow me to deal. Atalji has spoken. What is then the need for you to speak ?

SHRI KALKA DAS : See, it is a question of procedure. They brought the Bill now, which should have been brought earlier. B.J.P. has been insisting upon it that the Bill should have been brought earlier.

MR. SPEAKER : I am asking the same.

[English]

Mr Minister, you shall have to explain why it was brought at the last moment.

[Translation]

SHRI SITA RAM KESRI : I submitted that all people have demanded and it had its effect on scheduled castes and tribes...(Interruptions)

[English]

MR. SPEAKER : Why did you not bring it well before the House was to be concluded ?

(Interruptions)

[Translation]

SHRI SITA RAM KESRI : Mr. Speaker, Sir, I had been watching for some days whether the effect it had was really present or not. I saw and felt that it has vast effect on SC & ST. Secondly, it was necessary to discuss the matter with all leaders and representatives of parties. Accordingly, talk was held with all of them...(Interruptions) As stated just now, that there has been an adverse effect of insecurity on the mind of scheduled castes and tribes, and troubles and difficulties are arising as a result thereof. Accordingly we started talks with leaders of parties from January and ultimately all stated that it should be brought within this Session.

SHRI JASWANT SINGH (Chittorgarh) : Sir, I want to say that Supreme Court judgement was delivered in 1992. When this very Government was in saddle...(Interruptions) Our friends stated that judgement was there since 1992. The Minister says that since 1992 much mental effect started. The Government does not rise from its slumber till the elections knock at its door. Sir, the same thing is happening. Elections are a source of inspiration for all things for this Government. It is necessary for us to say in regard to procedure, but the House will agree to what permission you give, and the House will undoubtedly follow it. But it is not possible that Government may commit any mistake and it may be ignored and excused and Government may expect from us any thing which it wants to be done. It is not possible that we may keep mum over mistake after mistake being committed by the Government. We are silent every since 1992. The last meeting was held on 4th May and now it is 1st June. What was the Government doing during one month? Why it kept silent from 1992 to 1995 and from May to June. We are not satisfied with it.

[English]

MR. SPEAKER : I will conclude it now.

[Translation]

SHRI SHARAD YADAV (Madhepura) : Mr. Speaker, it would have been better, had Shri Kesri brought this Bill earlier, which has now been brought forward. But after the judgement, there has been adverse effect on the question of reservation in promotion in services in some departments. Letters in detail were written to persons connected with this movement, people met in deputations. I want to say that we did not exercise less pressure on the Hon. Minister. We had been meeting him and discussing about this issue. Whatever was possible for him, he did that. He convened a meeting for that and all details were discussed there. I do not want to put him in that debate, which he was replying earlier, but the talks held in detail included all kinds of promotions. Perhaps all had gone by that time when I spoke here and you had remarked that a great mistake has been done I should have been called earlier.

Sir, no harm will accrue in this case now, but it is not the time for it. Straight point in it is that some people and sections of society are very sensitive, and these rights they have obtained with great difficulty. Despite that, there is large scale backlogs, whereas backlog cannot be kept. If that is not the law, why there is backlog at all places ? There should not be any case of backlog in services. Had the society, nation and its machinery been sincere, such a situation would not have arisen. After all the machinery has come from the society. Transformation through democracy takes place gradually, but better late than never. This Bill will give a good message to the poor in India. I agree with Atalji that there is haste in it. It is not good to bring such an important issue all of a sudden. It is a welcome Bill and it will create a feeling of confidence in the mind of the people of the depressed classes in India and the country is strengthened thereby. It is not something very big, but backlog has not yet been cleared. When backlog in reservation is not cleared, there could be violation of rules and its misuse in the matter of promotions also. That is what I wanted to say.

SHRI NITISH KUMAR (Barh) : I did not want to say anything in this matter. I think that this Bill should be passed during this Session. But some misunderstanding can be created by one thing said of the Minister, so I want to make it clear. He has said about our party leader Shri Chandrajit Yadav that he has spoken of haste involved in it. Shri Chandrajit Yadav had stated that had the matter of reservation in promotion of other backward classes also been clubbed with the scheduled castes and tribes and Constitution Amendment Bill been brought forward, that would have been better. He had stated this in this connection. We have no objection against bringing forward a Bill for Scheduled Castes and Tribes. This Bill must be brought and passed within this very session. The misunderstanding

can arise out of Hon. Minister's statement. Such things should be avoided.

SHRI ANADI CHARAN DAS (Jajpur) : I am a member of Consultative Committee and want to say that the Minister is not at all at fault. The file remained with the Cabinet for approval for some days it remained in the department. I want to clarify.

MR. SPEAKER : Please do not create complications unnecessarily. Please sit down.

SHRI ANADI CHARAN DAS : I want to clarify the position.

MR. SPEAKER : The Minister can defend himself. Please sit down. You have no reason to know better than the Minister.

SHRI ANADI CHARAN DAS : The matter was discussed in the Consultative Committee.

MR. SPEAKER : Unnecessary things come on record in this way. Why are you saying ? The Minister will say himself. You were given time for speaking on some other thing.

SHRI ANADI CHARAN DAS : I want to say on this that there is no haste in it. Whatever has happened, should be done immediately. There is no fault of the Minister in it.

MR. SPEAKER : Very good, I feel that the Hon. Minister has been making great efforts to bring forward this Bill. There are a number of things, which cannot be done in time and have not happened in time. The anguish expressed by Hon. members against it was justified. Had it come earlier, better would have been. Even after it all are of the opinion that this Bill should come and be passed. Shri Vajpayeeji, I, therefore, feel that looking to this main opinion of all parties' leaders and representatives, it should be allowed to be brought forward. All will discuss it and it will be done.

SHRI ATAL BIHARI VAJPAYEE : What has to come, let it come, but those who have to go, let them go. (*Interruptions*)

SHRI SHIV SHARAN VERMA (Machhalishahar) : Mr. Speaker, Sir, police officials are beating Hon. Members of Parliament and inspite of their being members of this Hon. House, officials are getting encouragement and Hon. members are not being provided with any kind of security and protection.

12.45 hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

The officials against whom there are allegations, get the matter settled after meeting other officers. All sorts of incidences of misbehaviour with members of Parliament have been reported. But no action has so far been taken against the guilty officials.

I have been elected from Machhalishahar Parliamentary constituency in Jaunpur district of Uttar Pradesh. I got a B.A.V. power house sanctioned for my constituency An

amount of Rs. 58 lakh was got sanctioned by me from "Pooravanchal Vikas Nidhi" after making serious efforts. It was decided by local Congress workers and people that as the constituency representative has got it sanctioned, its inauguration should be done by the M.P. himself. The date for inauguration was fixed as 2nd September, 1994. I proceeded to the site on 2nd September, 1994 alongwith 15-20 thousand workers.

When we advanced towards the site, senior police officers of district administration alongwith police force made an attempt on my life. The District Collector, Shri Raja Ram and the police superintendent, Shri Ram Singh Meena both were present there. They signalled the brutal officers to kill me and other workers. The A.D.M. (Finance & Revenue), Shri V. Ram and the Additional Police Superintendent, Shri Dalbir Singh Yadav attacked me and beat the ex-legislator, Shri Keshari Prasad Pandeya with lathis and felling him on the ground. Other officers also beat us badly with lathis and made some people handicapped. Moreover, they humiliated us by using ugly words.

Shri Suneel Kumar Singh, C.O., Machhali Shahar; C.O. Badlapur, Hari Shankar Yadav; C.O. Madiyahun; S.H.O., Sujan Ganj, Shri Vishavanath Tiwari; Shri Surjan Ram, Deewan, Police Station Sujan Ganj; the S.H.O.; Maharaj ganj, Shri Chhedilala Yadav; S.H.O. Panwara—Shri Ashok Kumar Tewari; S.H.O., Bakhshaha, Shri R.K. Singh beat us mercilessly. The D.M. and the S.P. were standing nearby giving directions to police. I fell unconscious but lathis' charge continued.

These brute officers abused and severely beat with lathis Shri Moti Lal Gupta, Zonal Congress President, Badlapur; Shri Tara Singh, Mahila President, Kamliharwar-Sigrahau; Shri Dinesh Dubey and Rajesh Dubey, sons of Ex-M.L.A. late Ramshiromani Dubey; Shri Suryanath Upadhyaya, President of District Congress Committee; Shri Devesh Upadhyaya, Vice-President; Shri Surendranath, District Spokesman, Shri Kamlashankar Mishra, Ex-Block President; Shri Brahma Dev Shukla and Shri Sheshdhar Shukla, senior workers and other office bearers.

Hundreds of people were beaten badly with lathis and their hands and legs were broken. These persons were admitted to Civil Hospital, Jaunpur under police custody. In addition, several hundred other workers were also grievously hurt. No injured person was got medically examined. The police officers lobbed teargas shells on the Congress workers assembled there and several rounds of firing were opened. The police also threw stones and bricks on people due to which many of them received injuries.

The Additional Superintendent of police, Shri Dalbir Singh Yadav got my jeep Mahindra No. DLCC-711 and Bullet motor-cycle DIT-3434 broken and damaged.

The police resorted to forced entry into the houses of people and indulged in looting. They molested and raped women. It is the worst illustration of brutalities. All injured workers thus arrested were detained in various police

stations of the district.*None was medically examined nor given treatment. People made their own arrangements for treatment. Some persons were admitted to the district hospital. Their hands and legs were badly fractured. The Congress workers should be provided five thousand rupees each as ex-gratia payment out of Prime Minister's Relief Fund.

Sir, I and ex-MLA, Keshari Prasad Pandeya were arrested by police and taken in a vehicle to police station, Madiyahun and other police stations with the intention of murdering us. I repeatedly told that I was unwell and my medical examination be got conducted and medical aid be provided to me. but nothing was done. Even drinking water was not given to us despite repeated requests. Instead, I was abused and told that urine will be given me for drinking. On the day of arrest i.e. on 2nd September, 1994. from 4 o'clock to 8.30 p.m. on 3rd September, 94, We were not given any food to eat or water to drink.

The police of P.S. Sujanganj, Jaunpur registered case No. 53/94 against 53 persons including myself under serious sections 147/148/194/307/337/333 of Indian Penal Code and C-4 Act. These fake and fabricated cases have not yet been withdrawn. The injured Congress workers are perturbed over non-withdrawal of cases. All cases should immediately be withdrawn. Here, the question of Lok Sabha's prestige is also involved. It is shocking and shameful that such a serious case is not being looked into carefully. The guilty District Collector, Shri Raja Ram; the Police Superintendent, Shri Ram Singh Meena; the A.D.M. (Finance & Revenue) Shri P. Ram, the Additional Police Superintendent, Shri Dalbir Singh Yadav and other above named officers should be placed under suspension immediately and effective steps be taken for their removal from service. Fabricated case registered against us should immediately be withdrawn. For compensating the injured persons, each one should be given ex-gratia grant of five thousand rupees from the Prime Minister's Relief Fund.

Mr. Deputy Speaker, I have learnt that all guilty officers.* I want to say that we have democracy and I am a freedom fighter. We liberated the country by our sacrifices. But the voice of the people who elected us to Lok Sabha is not being heard. All around, there is rule of bureaucracy. Under democracy, public is made to sit on ground while officers sit on chairs. Democracy has been spoiled and the poor people cannot hope for their welfare. The officers are in fact, are servant. They are supposed to solve problems of the people. I have learnt that those officers are in league with officers here. At that time, the hon. Speaker had agreed to refer this case to the Committee on Privileges. This matter relates to the incident on 2nd September 1994 but no action has yet been taken in this regard. I suffered lathi blows during British regime as a freedom fighter. I, therefore, issue an ultimatum today that if justice is not done in this case, I shall commit suicide in Lok Sabha. I say it because Members of Parliament are meted out humiliating treatment and attempts are made to kill them. They should be provided protection

and safety against such misdemeanour and prestige of Lok Sabha should be maintained. With these words, I conclude.

SHRI RAJNATH SONKAR SHASTRI (Saidpur) : Mr. Deputy-Speaker, Sir, the matter raised by Shri Verma ji is very serious. It relates to the area adjoining my constituency. I know that officer, whose brutal acts have been narrated. The issue was that he got the power house sanctioned for that region and people naturally wanted its inauguration by Vermaji. But the senior officers of Uttar Pradesh wanted its inauguration to be done by the Chief Minister of the State and not Vermajee. As the name of the District Collector has been mentioned here, I, without naming him, will say that the then District Collector belonged to the caste of the Hon. Chief Minister and was related to him. He deliberately attacked Vermaji with lathies. The police entered houses of his neighbours/supporters and committed atrocities and rape. Not only that, the ex-MLA of the area was also lathi-charged and the present M.L.A. was made a victim of lathi blows. The local self-govt. representatives of the area were also manhandled and beaten. But it is shocking that the same police officers still making efforts to kill Vermaji and his supporters. Public representatives are knowingly being put to harassments and troubles. I shall urge upon you to take the matter seriously and without making a long speech on it, I shall request that a case of breach of privilege be initiated against those officers responsible for committing such a heinous crime against people's representatives and public workers. He has disclosed his intention of starting hunger strike till death in case suitable action was not taken in this serious matter. All of us support Shri Vermaji's demand...(Interruptions)

SHRI NITISH KUMAR (Barh) : Shri Vermaji has narrated his woeful story. He had earlier mentioned about this in the House on 24th December, 1994. Still that matter is in the lurch. His today's statement makes two things clear that despite raising this matter in the House in December, 1994, no step has yet been taken in this regard*. But, we urge upon you to look into the question of privilege of an Hon. member of Parliament and the serious nature of the happening narrated by him. It is sufficient to refer it to the Privileges Committee for inquiry and necessary action in the matter.

SHRI RAJVEER SINGH (Aonla) : The situation in Uttar Pradesh has deteriorated to such an extent today that M.Ps & M.L.As are being beaten and ill-treated. Under such circumstances, what will be the position of common man. There is no sign of law and order. This is the worst period in U.P. The goonda elements can be faced. If bureaucracy, police administration, District Magistrate and S.P. support such type of goondaism, then nothing can be done. Goondas can be easily controlled by the police. But today, due to interference of the Chief Minister, the police is totally in a helpless position. Looting and goondaism is on the increase in the State. Sir, through you, I urge upon this Government and the House, not to allow insult of M.P.s and M.L.As being meted out at the hands of goonda elements and

* Expunged as ordered by the Chair.

bureaucracy and action must be taken against concerned State Government. The matter of privilege raised by him should be referred to the Committee on Privileges for needful...*(Interruptions)*...

[English]

MR. DEPUTY SPEAKER : So far as this case is concerned, I will go through the records and contents of the matter. What action shall have to be taken, that will be decided. It will not go unnoticed.

(Interruptions)

MR. DEPUTY SPEAKER : Necessary action will be taken on this. We will let you know of it.

[Translation]

SHRI KRISHAN DATT SULTANPURI (Shimla) : I agree with the views expressed by Shri Vermaji and Members of opposition parties. The injustice meted out to Vermaji, the excess committed on him and his relatives is worth condemning. Action against such a Government must be taken. The Home Minister should speak out the line of action in the matter. It should be referred to Privileges Committee so that the guilty persons are brought to book...*(Interruptions)*

13.00 hrs.

[English]

MR. DEPUTY SPEAKER : Is it the desire of the House that the discussion on Jammu and Kashmir, about the continuance of the President's Rule under Article 356 of the Constitution be taken up on the 3rd June ?

(Interruptions)

13.01 hrs.

(At this stage Shri Shiv Sharan Verma and Dr. S.P. Yadav came and sat on the floor near the Table).

MR. DEPUTY SPEAKER : In this respect, when the hon. Member is deeply wounded, the whole House is agitated. Therefore, I will just go through the record and other things and whatever best we can do, we will do. Certainly the House will not ignore it. What action shall have to be taken in this respect will be announced tomorrow in the House.

[Translation]

SHRI GUMAN MAL LODHA (Pali) : Supreme Court's division bench has given this decision...*(Interruptions)* I want to ask what are you going to do about the civil code...*(Interruptions)* The Prime Minister has told Muslim leaders that the Government is not going to take any action and hence will not accept Supreme Court's judgement...*(Interruptions)* It is a serious matter.

SHRI MOHD. ALI ASHRAF FATMI (Darbhanga) : This matter does not pertain to any Ministry...*(Interruptions)*

[English]

MR. DEPUTY SPEAKER : This subject on Jammu and Kashmir has to be taken on 3rd June. Is it the desire of the House that this matter be taken up on 3rd June ?

(Interruptions)

SHRI GUMAN MAL LODHA : It is a very serious matter. This matter has to be referred to the Privileges Committee...*(Interruptions)*

MR. DEPUTY SPEAKER : I have made it very clear that the whole House is agitated over this issue. What action shall have to be taken in this regard will be announced tomorrow. It is the duty of the House to safeguard the interest and honour of the hon. Member. The Chair will announce it.

(Interruptions)

13.03 hrs

(At this stage Shri Shiv Sharan Verma and Dr. S.P. Yadav went back to their seats.)

[Translation]

SHRI MOHD. ALI ASHRAF FATMI (Darbhanga) : Action should be taken in this matter...*(Interruptions)*

MR. DEPUTY SPEAKER : You have given a notice. The matter has been discussed here. The Chair will decide tomorrow what action is to be taken in this matter. Some time should be given to the Chair for it.....

(Interruptions)

[English]

MR. DEPUTY SPEAKER : The hon. Minister is on his legs.

(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : I would like to inform the hon. Members that I also went to jail during my childhood and hence I have its experience. I have not come here without all this.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Mr. Deputy Speaker, the matter is of serious nature and we will consider all aspects of it...*(Interruptions)*

MR. DEPUTY-SPEAKER: The hon. Minister is on his legs please. ... (*Interruptions*)

SHRI MALLIKARJUN: Sir, the matter is of serious nature and we will consider all aspects of it and we will come forward with details. Whatever decision is taken tomorrow we will have your orders ... (*Interruptions*)

13.06 hrs.

PAPERS LAID ON THE TABLE

Annual Report on the Protection of Civil Rights Act, 1955 for the year 1993 and a statement showing reasons for delay in laying the papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Sitaram Kesri, I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 1992, under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 7814/95]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1993-94.
- (ii) A copy of the Annual Accounts (Hindi and English Versions) of the Central Wakf Council, New Delhi, for the year 1993-94, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 7814/95]

Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for 1993-94.

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM):

Sir, I beg to lay on the Table a copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Department of Telecommunications for the year 1993-94 (Hindi and English versions).

[Placed in Library. See No. LT 7816/95]

Production Sharing Contract among the Government of India and the Oil and Natural Gas Corporation Limited and the Reliance Industries Limited and Enron Oil and Gas India Limited with respect to contract area identified as Panna and Mukta Fields. etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): Sir, on behalf of Captain Satish Kumar Sharma, I beg to lay on the Table—

- (1) A copy of the Production Sharing Contract (Hindi and English versions) among the Government of India and the Oil and Natural Gas Corporation Limited and the Reliance Industries Limited and Enron Oil and Gas India Limited with respect to contract area identified as Panna and Mukta fields.

[Placed in Library. See No. LT 7817/95]

- (2) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Oil and Natural Gas Corporation Limited and Vaalco Energy Incorporated—Hindustan Oil Exploration Company Limited—Tata Petrodyne Private Limited with respect to contract area identified as Block CY-OS-90/1.

[Placed in Library. See No. LT 7818/95]

Review on the working of and Annual Report of Electronic Trade and Technology Development Corporation Ltd. New Delhi for 1993-94.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table—a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Statement regarding Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1993-94.
- (2) Annual report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 7819/95]

Statements showing action taken by Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf of Shri Mukul Wasnik, I beg to lay on the Table—

A copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during various sessions of Lok Sabha :—